

No. 116/XXXVI(3)/2024/12(1)/2024  
Dated Dehradun, March 16, 2024

NOTIFICATION

Miscellaneous

In pursuance of the provisions of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of 'The Uttarakhand (Uttar Pradesh Gangsters and Anti Social activities (Prevention) Act, 1986) (Amendment) Bill, 2024' (Act No. 07 of 2024).

As passed by the Uttarakhand Legislative Assembly and assented to by the Governor on 16<sup>th</sup> March, 2024.

**The Uttarakhand (Uttar Pradesh Gangsters and Anti Social activities  
(Prevention) Act, 1986 (Amendment) Act, 2024**  
(Uttarakhand Act No. 07 of 2024)

**An**

**Act**

further to amend the Uttar Pradesh Gangsters and Anti Social activities (Prevention) Act, 1986 (as applicable in the State of Uttarakhand) in the context of State of Uttarakhand;

Be it enacted by the Uttarakhand Legislative Assembly in the seventy fifth year of the Republic of India as follows:-

- |                                     |   |  |
|-------------------------------------|---|--|
| <b>Short title and commencement</b> | 1 | (1) This Act may be called the Uttarakhand (the Uttar Pradesh Gangsters and Anti Social activities (Prevention) Act, 1986) (Amendment) Act, 2024.<br>(2) It shall come into force at once.   |
| <b>Amendment of Section 2</b>       | 2 | In Section 2 of the Uttar Pradesh Gangsters and Anti Social activities (Prevention) Act, 1986 in clause (b) after Sub clause (xv) the following Sub clauses shall be inserted, namely:-<br><br>"(xvi) offences punishable under the Regulation of Money Lending Act, 1976; |

- (xvii) illegally transporting and/or smuggling of Cattle and indulging in acts in contravention of the provisions in the Prevention of Cow Slaughter Act, 1955 and the Prevention of Cruelty to Animals Act, 1960;
- (xviii) human trafficking for purposes of commercial exploitation, bonded labour, child labour, sexual exploitation, organ removing and trafficking, beggary and the like activities;
- (xix) offences punishable under the Unlawful Activities (Prevention) Act, 1966;
- (xx) printing, transporting and circulating of fake Indian currency notes;
- (xxi) involving in production, sale and distribution of spurious drugs;
- (xxii) involving in manufacture, sale and transportation of arms and ammunition in contravention of Sections 5, 7 and 12 of the Arms Act, 1959
- (xxiii) felling or killing for economic gains, smuggling of products in contravention of the Indian Forest Act, 1927 and the Wild Life Protection Act, 1972;
- (xxiv) offences punishable under the Entertainment and Betting Tax Act, 1979;
- (xxv) indulging in crimes that impact security of State, public order and even tempo of life;
- (xxvi) offences punishable under the Prevention of Cruelty to Animals Act, 1960;
- (xxvii) offences punishable under the Uttarakhand Protection of Cow Progeny Act, 2007;
- (xxviii) offences punishable under the Chit Fund Act, 1982;
- (xxix) offences punishable under the Banning of Unregulated Deposit Schemes, Act 2019;
- (xxx) offences punishable under the Uttarakhand Protection of Interests of Depositors (in Financial Establishments) Act, 2005;
- (xxxi) offences punishable under the Information and Technology Act, 2000;
- (xxxii) offences punishable under the Uttarakhand Competitive Examination (Measures for Control and Prevention of Unfair Means in Recruitment) Act, 2023."

By Order,

NITIN SHARMA,  
Principal Secretary.

### Statement of Objects and Reasons

Uttarakhand (Uttar Pradesh Gangs and Anti-Social Activities (Prevention) Act, 1986), the purpose of the offences punishable under various Acts (Amendment) Bill, 2024 is to include the offences punishable under various Acts in the original Act to maintain law and order in the State.

2. The proposed Bill fulfills the above objective.

**Pushkar Singh Dhami**  
Chief Minister.